

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.04.2013

OA No. 315/2013

Mr. Punit Singhvi, counsel for applicant.

Heard learned counsel for the applicant.

2. Without going into the merit of the case, in the interest of justice, liberty is given to the applicant to represent before the respondents within a period of fifteen days from today, and it is expected from the respondents to consider and decide the same strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of the representation from the applicant, as stipulated above.
3. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.
4. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat